

Clauses 2 and 3 were added to the Bill.

MR. DEPUTY SPEAKER: The question

"That clause 1, the Enacting Formula and the Long Title stand part of the Bill"

The motion was adopted

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI JAGDISH TYTLER: Sir, I beg to move:

"That the Bill be passed."

MR. DEPUTY SPEAKER: Motion moved:

"That the Bill be passed."

DR. ASIMBALA (Nabadwip): Mr. Deputy Speaker, Sir, the accidents are increasing day-by-day on the National Highways and the vehicles are also increasing manifold, but the length of the National Highways remains the same. The single lane sections should be made double lane carriage way. then, now-a-days, the road construction is decreasing. The share in the Plan also has declined from 1.4 per cent in the First Five Year Plan to 0.7 per cent in the Seventh Five Year Plan. Moreover, the Minister is going to impose a tax in this Bill which will affect the lower categories of people like rickshaw pullers, auto-rickshaw drivers and those who carry heavy loads in horse carts and bullock carts. So, if there is some restriction on the tax imposed for these categories of people, it would help them. So, I would request the Government to take this step so that the lower income groups are helped.

SHRI JAGDISH TYTLER: Mr. Deputy Speaker, Sir, it is true that the National Highways constitute only 2 per cent of the total road network in the country. The accidents do take place for various reasons, because 15 per cent of the National Highways is single lane carriage way. We have not

been getting enough funds. If I were to get the total money I require for the proposals which the Chief Ministers have sent, it would be something over Rs. 41,000 crores, but I have got only Rs. 2,600 crores and out of that the on-going projects will cost me about Rs. 2,500 crores. That means, I have only Rs. 60 to Rs. 70 crores to spend in the whole year on the roads. That is why, when the hon. Member from this side had mentioned about the Resolution passed by the House, I said that the Cabinet is considering it. I am happy to say that the Prime Minister has constituted a committee with the Finance Minister, myself and one or two other Ministers to come out with what possibly we could do? Only after then, I would come to the House. Also out of the money so collected, more than 60 per cent—about 65 per cent will go back to the States because major portion of the road network is under the State Governments.

MR. DEPUTY SPEAKER: The question is:

"That the Bill be passed".

The motion was adopted

SHRI BASU DEB ACHARIA (Bankura): what about Zero Hour?

MR. DEPUTY SPEAKER: We will have it. Do not worry. let us take up Papers to be laid on the Table. shri Vidyacharan Shukla.

14.16 hrs.

PAPERS LAID ON THE TABLE

Statement Correcting reply to unstarred. No. 1726 dated 20th July, 1992 re: reservoir schemes submitted by States and the reason for delay in correcting the reply.

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY AFFAIRS
AND MINISTER OF STATE IN THE
MINISTRY OF SCIENCE AND

TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJANKUMARAMANGALAM): On behalf of Shri Vidyacharan Shukla, I beg to lay on the Table a statement (Hindi and English versions) (i) correcting the reply given on the 20th July, 1992 to Unstarred question No. 1726 by S/Shri Lal Babu Rai and Sudhir Sawant, M.Ps regarding reservoir schemes submitted by States; and (ii) the reasons for delay in correcting the reply.

[Placed in Library. See No. L.T. 2604/92]

Annual report and Annual accounts of and review on the working of Central silk Board, Bangalore for 1990-91 etc.

[Translation]

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT) I beg to lay on the Table-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1990-91 under section 12 (A) of the Central Silk Board Act, 1948
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1990-91 together with Audit Report thereon under sub-section (4) of section 12 of the Central Silk Board Act, 1948.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Silk Board, Bangalore, for the year 1990-91.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1)

above.

[Placed in Library. See No L.T 2605/92]

Memorandum of understanding between the Central Warehousing Corporation Ltd. and the Ministry of Food for 1992-93 etc.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJANKUMARAMANGALAM): On behalf of Shri Tarun Gogoi, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Memorandum of Understanding between the Food Corporation of India and the Ministry of Food for the year 1992-93.

[Placed in Library. See No. L.T. 2606/92]

- (2) Memorandum of Understanding between the Central Warehousing Corporation Limited and the Ministry of Food for the year 1992-92

[Placed in Library. See No L.T. 2607/92]

Review on the working of the Annual Report of Hooghly Dock and part Engineers Limited, Calcutta. for 1990-91 etc.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJANKUMARAMANGALAM): On

behalf of Shri Tagdish Tytler, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government on the working of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1990-91.

(ii) Annual report of the Hooghly Dock and Port Engineers Limited Calcutta, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No L.T 2608/92]

Annual Report and Review on the working of Super Bazar, the Cooperative Store Limited, New Delhi for 1990-91 etc.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJANKUMARAMANGALAM): On behalf of Shri Kamaluddin Ahmed, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Super Bazar, the Cooperative Store Limited, New Delhi, for the year 1990-91 along with Audited

Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Super Bazar, the Cooperative Store Limited, New Delhi, for the year 1990-91

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See no L.T 2609/92]

Review on the working and Annual Report of Pawan Hans Limited, New Delhi for 1990-91 etc.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJANKUMARAMANGALAM): On behalf of Shri M.O.H. Farook I beg to lay on the Table:-

(1) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Statement regarding Review by the Government on the working of the Pawan Hans limited, New Delhi, for the year 1990-91.

(ii) Annual Report of the Pawan Hans Limited, New Delhi, for the year 1990-91 along with Audited Accounts and Comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English

[Sh. Rangarajan Kumar Mangalam]

(5) above.

versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No L.T.2610/92]

- (3) A copy of the National Airports Authority (Gratuity) Regulations, 1992 (Hindi and English versions) published in Notification No. See. 9.2.8 in Gazette of India dated the 8th May, 1992 under section 40 of the National Airports Authority Act, 1985.

[Placed in Library. See No L.T.2611/92]

- (4) A copy of the International Airports Authority of India Employees (conduct, Discipline and Appeal) Amendment Regulations, 1992 (Hindi and English versions) published in Notification No. Pers./SC/13/73-VolIV (pt) in Gazette of India dated the 18th May, 1992 together with an explanatory note under sub-section (4) of a section 37 of the International Airports Authority Act, 1971.

[Placed in Library. See No L.T.2612/92]

- (5) A copy of the Air India Employees' Service (Amendment) Regulations, 1992 (Hindi and English versions) published in Notification No. HQ/65-1 in Gazette of India dated the 14th March, 1992 together with an explanatory note under sub-section (4) of section 45 of the Air Corporations Act, 1953.

[Placed in Library. See No L.T.2613/92]

- (6) A Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Airports Authority for the year 1988-89 along with Audited Accounts under sub-section (4) of section 24 and section 25 of the National Airports Authority Act, 1985

- (ii) A Statement (Hindi and English versions) regarding Review by the Government on the working of the National Airports Authority for the year 1988-89.

- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above. [Please in Library. See. No. L.T. .2614/92]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of Indira Gandhi Rashtriya Uran Akademi for the year 1985-86 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indira Gandhi Rashtriya Uran Akademi for the year 1986-87

- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentions at (9) above.

[Please in Library. See. No. L.T. 2615/92]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi for the year 1986-87 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indira Gandhi Rashtriya Uran

Akademi for the year 1986-87)

2618/92]

- (12) A statement (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library. See. No. L.T. 2616/92]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi for the year 1987-88 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indira Gandhi Rashtriya Uran Akademi, for the year 1987-88.

- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

[Please in Library. See. No. L.T. 2617/92]

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi for the year 1988-89 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indira Gandhi Rashtriya Uran Akademi, for the year 1988-89.

- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

[Placed in Library. See. No. L.T.

Notifications under Customs Act, 1962 and Central Excise and salt Act. 1944

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): On behalf of Shri Rameshwar Thakur, I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R. 610 (E) published in Gazette of India dated the 19th June, 1992 together with an explanatory memorandum prescribing a concessional rate of basic customs duty of 35 per cent *ad valorem* on specified intermediates imported for the manufacture of bulk drugs subject certain conditions.

- (ii) G.S.R. 611 (E) published in Gazette of India dated the 19th June, 1992 together with an explanatory memorandum prescribing a concessional rate of basic customs duty of 35 per cent *ad valorem* on specified bulk drugs

- (iii) G.S.R. 612 (E) published in Gazette of India dated the 19th June, 1992 together with an explanatory memorandum seeking to reduce the basic customs duty on specified intermediates from 50 per cent *ad valorem*.

- (iv) G.S.R. 613 (E) published in Gazette of India dated the 19th June, 1992 together with an explanatory memorandum seeking to reduce the basic customs duty on homoeopathic medicines from 20 per cent *ad*

[Sh. Shantaram Potdukhe]

valorem to 10 per cent ad valorem.

- (v) G.S.R. 614 (E) published in Gazette of India dated the 19th June, 1992 together with an explanatory memorandum regarding exemption to television sets imported into India from the whole of the additional duty of customs leviable thereon under section 44 (1) of the Finance Act, 1985.
- (vi) G.S.R. 615 (E) published in Gazette of India dated the 19th June, 1992 together with an explanatory memorandum seeking to rescind Notification No. 83/85-Cus, dated the 17th March, 1985.
- (vii) G.S.R. 616 (E) published in Gazette of India dated the 19th June, 1992 together with an explanatory memorandum seeking to prescribe a concessional rate of 40 per cent basic customs duty on components imported for the manufacture of fuel efficient motor cars of engine capacity exceeding 1000 cc.
- (viii) G.S.R. 617 (E) published in Gazette of India dated the 19th June, 1992 together with an explanatory memorandum seeking to prescribe a concessional rate of 40 per cent basic customs duty on components imported for the manufacture of fuel efficient motor cars of engine capacity not exceeding 1000cc.
- (ix) G.S.R. 618 (E) published in Gazette of India dated the 19th June, 1992 together with an explanatory memorandum seeking to prescribe a concessional rate of 40 per cent basic customs duty on components imported for the manufacture of fuel efficient cross country motor vehicles.
- (x) G.S.R. 619 (E) published in Gazette of India dated the 19th June, 1992 together with an explanatory memorandum seeking to prescribe a concessional rate of 40 per cent basic customs duty on goods (other than raw materials) imported for the manufacture of certain specified components of fuel efficient motor cars.
- (xi) G.S.R. 620 (E) published in Gazette of India dated the 19th June, 1992 together with an explanatory memorandum seeking to prescribe a concessional rate of 40 per cent basic customs duty on goods (other than raw materials) imported for the manufacture of certain specified components of fuel efficient cross country motor vehicles.
- (xii) G.S.R. 621 (E) published in Gazette of India dated the 19th June, 1992 together with an explanatory memorandum seeking to prescribe a concessional rate of 30 per cent auxiliary duty of customs on items covered by notification Nos. 221/92-Cus to 225/92-Cus., dated the 19th June, 1992.
- (xiii) G.S.R. 687 (E) published in Gazette of India dated the 19th June, 1992 together with an explanatory memorandum making certain amendments to Notification No. 204/92-Cus., dated the 19th May, 1992.
- (xiv) G.S.R. 706 (E) published in Gazette of India dated the 31st July, 1992 together with an

explanatory memorandum making certain amendments to certain notifications mentioned in the Notification so as to inter alia fully exempt Iohexol Injection and three specified bulk drugs from the Customs duty.

[Placed in Library See No. L.T-2619/92]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:-

(i) G.S.R. 606 (E) published in Gazette of India dated the 19th June, 1992 together with an explanatory memorandum regarding exemption to all television sets manufactured in India from the whole of the additional duty of excise leviable thereon.

(ii) G.S.R. 607 (E) published in Gazette of India dated the 19th June, 1992 together with an explanatory memorandum making certain amendments to Notification No. 87/89-CE, dated the 1st March 1989.

(iii) G.S.R. 608 (E) published in Gazette of India dated the 19th June, 1992 together with an explanatory memorandum making certain amendments to Notification No. 121/89-CE, dated the 27th April, 1989.

(iv) G.S.R. 609 (E) published in Gazette of India dated the 19th June, 1992 together with an explanatory memorandum making certain amendments to Certain Notifications mentioned in the Notification.

(v) G.S.R. 652 (E) published in Gazette of India dated the 1st July

1992 together with an explanatory memorandum seeking to fully exempt from excise duty tows of polyester consumed within the factory of production in the manufacture of polyester staple fibre.

- (vi) G.S.R. 677 (E) published in Gazette of India dated the 14th July, 1992 together with an explanatory memorandum making certain amendments to Notification No. 178/83-CE, dated the 1st July 1983.

[Placed in Library. See No. L. T. 2620/92]

- (3) A copy of the Income-Tax (Eleventh Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. S.O. 386 (E) in Gazette of India dated the 29th May, 1992 under section 296 of the Income-tax Act, 1961. [Placed in Library. See No. L. T. 2621/92]

Annual Report and Review on the working of National Institute of Ayurveda Jaipur for 1990-91 etc.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) SHRI RANGARAJAN KUMARAMANGALAM: On behalf of Shrimati D.K. Tharadevi Siddhartha, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda Jaipur, for the Year 1990-91.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of

[Sh. Rangarajan Kumar Mangalam]

Audit Report thereon.

the National Institute of Ayurveda Jaipur, for the Year 1990-91.

- (2) A statement (Hindi and English versions) (i) showing reasons for delay in laying the papers mentioned at (1) above and (ii) explaining the reasons for not laying the Audited Accounts of the National Institute of Ayurveda Jaipur, for the year 1990-91 within the stipulated period of nine months after the close of the Accounting year.

[Placed in Library. See No. L. T. 2622/92]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy Pune, for the Year 1990-91. along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Naturopathy, Pune, for the Year 1990-91.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. L. T. 2623/92]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Institute Calcutta, for the Year 1990-91.
- (ii) A copy of the annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Institute Calcutta, for the year 1990-91 together with

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Chittaranjan National Cancer Institute Calcutta, for the Year 1990-91.

- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above and

[Placed in Library. See No. L. T. 2624/92]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the Year 1990-91. under section 19 of the All India Institute of Medical Sciences Act, 1956.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Institute of Medical Sciences, New Delhi, for the Year 1990-91.

- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above

[Placed in Library. See No. L. T. 2625/92]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the Year 1990-91. along with Audited A
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the Year 1990-91.

- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above

[Placed in Library. See No. L. T. 2626/92]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Post graduate Institute of Medical Education and Research, Chandigarh, for the Year 1990-91. under section 19 of the Postgraduate Institute of Medical Education and Research, Chandigarh, Act 1966.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Post graduate Institute of Medical Education and Research, Chandigarh, for the Year 1990-91. together with Audit Report thereon under section 18 of the Postgraduate Institute of Medical Education and Research, Chandigarh, Act 1966.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 1990-91.

- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above

[Placed in Library. See No. L. T. 2627/92]

Notifications under Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980 and State Bank of India Act, 1959 etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): On behalf of Shri Dalbir Singh, I beg to lay on the Table:-

- (1) A copy of the each of the following

Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

- (i) The Syndicate Bank (Officers) Service (Amendment) Regulations 1991 published in Notification No.1046/S/0090/PD: IRD(O) in Gezette of India dated the 11th January 1992 [Placed in Library See No. L.T. 2628/92]
- (ii) The Union Bank of India (Officer's) Service Regulations, 1979 published in Notification No. 39/8/OsR1/46 in Gezette of India dated the 11th January 1992 [Placed in Library See No. L.T. 2629/92]
- (iii) The Syndicate Bank (Officer's) Service (Amendment) Regulations, 1992 published in Notification No. 392/S/0090/PD: IRD(O) in Gazette of India dated the 6th June 1992 [Placed in Library See No. L.T. 2630/92]
- (iv) The Dena Bank (Officers') Service (Amendment) Regulations, 1992 published in Gazette of India dated the 4th April, 1992 [Placed in Library See No. L.T. 2631/92]
- (v) The Oriental Bank of Commerce (Officer's) Service Amendment Regulations 1992 published in Notification No. 3913 in Gazette of India dated the 4th April, 1992 [Placed in Library See No. L.T. 2632/92]
- (vi) The Vijaya Bank Officer Employee's (Discipline and Appeal) First Amendment Regulations 1992 published in Notification No. 282 in Gazette

[Sh. Shantaram Potdukhe]

of India dated the 21st march, 1992 [Placed in Library See No. L.T. 2633/92]

- (vii) The Punjab National Bank (Officer's) Service (Amendment) Regulations, 1979 published in Notification No. F.17/2/84-IR in Gazette of India dated the 21st March, 1992 [Placed in Library See No. L.T. 2634/92]
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 63 of the State Bank of India (Subsidiary Banks) Act 1959:-
- (i) Notification No. 16/1991 published in Gazette of India dated the 9th November, 1991 approving the amendment in Sub-Regulation 8(1) of the State Bank of Bikaner and Jaipur, Hyderabad, Indore, Mysore, Patiala, Saurashtra, Travancore Employees' Provident Fund Regulations.
- [Placed in Library See No. L.T. 2635/92]
- (ii) Notification No. 18/1991 published in Gazette of India dated the 9th November, 1991 approving the amendment in Regulation 15 of the State Bank of Bikaner and Jaipur, Hyderabad, Indore, Mysore, Patiala, Saurashtra, Travancore Employees' Provident Fund Regulations.
- [Placed in Library See No. L.T. 2636/92]
- (iii) Notification No. 7/1991 published in Gazette of India dated the 10th August, 1991 approving the amendments in

Regulation 16 of the State Bank of Mysore Employees' Gratuity Regulations and Regulation 13 of State Bank of Bikaner and Jaipur, Indore, Patiala, Saurashtra, Travancore Employees' Gratuity Regulations. [Placed in Library See No. L.T. 2637/92]

- (iv) Notification No. 17/1991 published in Gazette of India dated the 9th November, 1991 approving the amendment in Sub-Regulation 17(2) of the Employees' Provident Fund Regulations of State Bank of Bikaner and Jaipur, Hyderabad, Indore, Mysore, Patiala, Saurashtra, Travancore.

[Placed in Library See No. L.T. 2638/92]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Development Bank of India together with Audited Accounts of the General Fund for the year 1991-92 under sub-section (5) of section 18 and sub-section (5) of section 23 of the Industrial Development Bank of India Act, 1964.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Development Bank of India for the year 1991-92.

[Placed in Library See No. L.T. 2639/92]

- (4) A copy of the Annual Report (Hindi and English versions) on the working and activities of the Allahabad Bank for the year 1991-92 along with Accounts and Auditor's Report thereon under sub-section (8) of section 10 of the Undertakings) Act, 1970.

[Placed in Library See No. L.T. 264092]

- (5) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980:-

- (i) Report on the working and activities of the Oriental Bank of Commerce for the year 1991-92 along with Accounts and Auditor's Report thereon.
- (ii) Report on the working and activities of the Vijaya Bank for the Year 1991-92 along with Accounts and Auditor's Report thereon.

[Placed in Library See No. L.T. 2641/92]

Annual Report and Review on the working of Indian Institute of Technology, Madras and Bombay for 1990-91 etc.

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1990-91.
- (ii) A copy of the Review (Hindi and English versions) by the government on the working of the Indian Institute of Technology, Madras, for the year 1990-91.

[Placed in Library See No. L.T. 2642/92]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 1990-91.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Bombay for the year 1990-91.

[Placed in Library. See No. L.T. 2643/92]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 23 of the Institute of Technology, Act: 1961:-

- (i) Annual Accounts of the Indian Institute of Technology Madras, for the year 1990-91 together with Audit Report thereon.
- (ii) Annual Accounts of the Indian Institute of Technology Bombay, for the year 1990-91 together with Audit Report thereon.

[Placed in Library See No. L.T. 2644/92]

- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) to (3) above

[Placed in Library. See. No. L.T. 2644A/92]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Regional Engineering college, Surathkal, for the Year 1990-91.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Karnataka Regional Engineering College, Surathkal, for the year 1990-

[Kumari Selja]

Audited Accounts.

91 together with Audit thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Karnataka Regional engineering College, Surathkal, for the 1990-91.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- [Placed in Library. See No. L.T-2645/92]
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Rourkela, for the year 1990-91.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Rourkela, for the year 1990-91 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional engineering College, Rourkela, for the year 1990-91.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- [Placed in Library. See No. L.T-2646/92]
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 1989-90 along with
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the School of Planning and Architecture, New Delhi, for the year 1989-90.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- [Placed in Library. See No. L.T-2647/92]
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 1990-91.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 1990-91 together with Audit Report thereon.
- (iii) A Statement (Hindi and English versions) regarding review by the Government on the working of it Navodaya Vidyalaya Samiti, New Delhi, for the year 1990-91.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- [Placed in library. See No. L.T.-2649/92]
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1990-91.

[Kumari Selja]

- | | | | |
|----------|---|----------|---|
| | | (17) (i) | A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1990-91. |
| (ii) | A copy of the Annual accounts (Hindi and English versions) of the national Institute of Foundry and Forge Technology, Ranchi for the year 190-91 together with Audit Report thereon | (ii) | A copy of the Annual Accounts (Hindi and English versions) of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat for the year 1990-91 together with Audit Report thereon. |
| (iii) | A copy of the review (Hindi and English versions) by the Government on the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1990-91. | (iii) | A copy of the Review (Hindi and English versions) by the government on the working of the Sardar Vallabhbhai Regional College of Engineering and Technology Surat, for the year 1990-91, |
| (14) | A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

[Placed in library. See No. LT.-2649/92] | (18) | A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

[Placed in library. See No. LT.-2651/92] |
| (15) (i) | A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Tiruchirapalli, for the year 1990-91. | (19) | A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Regional; Engineering College, Warangal, for the year 1990-91 within the stipulated period of none, months after the close of the Accounting year.

[Placed in library. See No. LT.-2652/92] |
| (ii) | A copy of the Annual Accounts (Hindi and English versions) of the Regional engineering College, Tiruchirapalli, for the year 1990-91 together with Audit Report Thereon | | |
| (iii) | A copy of the Review (Hindi and English versions) by the Government on the working of the Regional; Engineering College, Tiruchirapalli, for the year 1990-91. | | |
| (16) | A statement (Hindi and English versions) showing reasons for delay laying in the papers mentioned at (15) above.

[Placed in library. See No. LT.-26450/92] | (20) (i) | A copy of the annual Report (Hindi and English versions) of the Khuda Bakbh Oriental Public Library, Patna, for the year 1990-91 along with Audited Accounts under Section 21 of the Kuda Bauda |

- Bakhah Oriental Public Library Act, 1969.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 1990-91.
- (21) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- [Placed in Library. See No. LT-2653/92]
- (22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- [Placed in Library See No. LT-2653/92]
- (i) A copy of three Annual Report (Hindi and English versions) of the Visa-Bharat, Santiniketan, for the year 1990-91.
- (ii) a copy of the Review (Hindi and English versions) by the Government on the working of the Visa-Bharati Santiniketan, for the year 1990-91.
- (23) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- [Placed in library. See No. LT-2654/92]
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohan Roy Library Foundation, Calcutta, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the review (Hindi and English versions) by the government on the working of the Raja Rammohan Roy Library Foundation, Calcutta, for the year 1990-91.
- (25) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- [Placed in library. See No. LT.-2655/92]

14.18 hrs

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) " In accordance with the provisions of sub-rule (6) of rule 186 of the rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 3) Bill, 1992, which was passed by the Lok Sabha at its sitting held on the 12th August, 1992, and transmitted to the Rajya Sabha for its recommendations and to state that things House has no recommendations to make to the Lok Sabha in regard to the said Bill.
- (ii) In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 4) Bill,